

Results of M.D. and M. S. Entrance Examination

479. SHRI DINESH GOSWAMI;
SHRI RAMCHANDRA
BHARADWAJ;

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the M.D. and M.S. entrance examination results in Delhi have not so far been declared;

(b) whether it is also a fact that the abnormal delay in declaration of the said results have caused concern in the Jayprakash Narain and Pant Hospitals as about 200 vacancies have arisen due to completion of the tenure of service of nearly 200 junior doctors on 1st April, 1982;

(c) whether it is also a fact that the non-declaration of results has added to the problems of several candidates who were unemployed; and

(d) if so, what steps Government have taken to ensure early declaration of the above results so that the shortage of doctors is not felt in these hospitals?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL):

(a) to (d) The Screening Test for admission to M.D./M.S. courses of Delhi University was held on the 28th February, 1982 and the results were declared on 19-4-1982. Following a decision of the Academic Council to revise the evaluation procedures, some time was taken in completing the process of evaluation. There has, however, been no abnormal delay in the declaration of the results.

Vacancies of Senior Posts of Doctors in Delhi Hospitals

480. SHRI B. SATYA NARAYAN REDDY;
SHRI HARVENDAR SINGH HANSPAL;

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that senior posts of doctors are lying vacant in the Safdarjang and Dr. Ram Manohar Lohia Hospitals and that persistently ad-hoc appointments are being made against these posts;

(b) if so, what is the number of the Senior posts of doctors in each of the two hospitals which are lying vacant and since when these post remained unfilled; and

(c) what are the reasons for not filling up these posts and what steps are contemplated by Government to fill up these vacancies?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUD-BEN M. JOSHI): (a) to (c) A statement showing posts lying vacant in Dr. R. M. L. Hospital and Safdarjang Hospital is placed below as annexure, [See Appendix, Annexure No. 16]. Some of the posts have remained vacant for quite sometime due to several administrative constraints viz. non-availability of suitable officers, delay in convening the D.P.C. meeting of the UPSC on account of restructuring of CHS Rules, etc. Efforts are being made constantly to fill these vacancies on a regular basis in consultation with the UPSC.

Derecognition of Medical Colleges in Bihar

481. SHRIMATI MARGARET ALVA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Medical Council of India have de-

recognised five Medical Colleges in the State of Bihar;

(b) if so, what are the conditions on the basis of which recognition of these colleges was granted and for what reasons the same has now been withdrawn; and

(c) what steps are being taken to safeguard the interest of students and staff of these Medical Colleges?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUD-BEN M. JOSHI): (a) to (c) Keeping in view the interests of the students in the five medical colleges, listed below, the institutions were granted provisional recognition, on year to year basis, to enable the various deficiencies being removed. The concerned authorities were advised to provide the required facilities as per the recommendations of the Council.

(1) S. K. Medical College, Muzaffarpur.

(2) Nalanda Medical College Patna.

(3) Magadh Medical College, Gaya.

(4) Patliputra Medical College, Dhanbad.

(5) Govt. Medical College, Bhagalpur.

After considering the latest inspection reports of these colleges, the Executive Committee of Council, at its meeting held in Feb., 1982 have decided not to recommend any further extension of the provisional recognition of the said institutions, which expires on 30th April, 1982. For the withdrawal of recognition the procedure as prescribed under Section 19 of the Indian Medical Council Act, 1956 (102 of 1956) has to be followed.

Eye Operations conducted by Quacks

482. SHRI SUJAN SINGH:
SHRI DINESH GOSWAMI: ..
SHRI RAMCHANDRA
BHARADWAJ:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that some quacks had organised "eye surgery" camps in Dholpur area of Rajasthan and Dewas District of Madhya Pradesh recently and performed operations whereby several persons lost their eyesight;

(b) whether any inquiry has been instituted;

(c) whether any person conducting such eye operations has so far been arrested; if so, what are the details in this regard;

(d) what steps are being taken to bring the culprits to book; and

(e) what steps are being taken to prevent such occurrences?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUD-BEN M. JOSHI): (a) Yes.

(b) to (d) The Government of Rajasthan have conducted an enquiry in the eye operations carried out by unqualified persons in Dholpur area. 4 persons from that area and 3 persons from Udaipur area have been arrested. In Dewas District of Madhya Pradesh also 5 persons who have conducted such eye operations have been arrested. The entire matter is under police investigation.

(e) Under the National Programme of Control of Blindness, Central Government have issued detailed guidelines to all the State Governments for eye camps organised by Voluntary and Social Organisations/Institutions and Hospitals. These inter-alia provide for eye operations being performed by qualified and experienced ophthalmic surgeons only and for prior